

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Tax Cross Appeal No. 51024 of 2018
Service Tax Miscellaneous Application No. 50755 of 2019
Service Tax Condonation of Delay Application No. 50658 of 2018**
(on behalf of the Appellant)

IN

Service Tax Appeal No.51878 of 2018

(Arising out of Order-in-Appeal No. 342(SRM)ST/JDR/2018 dated 22/03/2018 passed by
The Commissioner (Appeals), Central Excise, Central Goods and Service Tax, Jodhpur.)

**Commissioner of Central Goods and
Service Tax, Customs and Central Excise,
Jodhpur 1**

(G-105, New Industrial Area, Opposite Diesel Shed,
Basni, Jodhpur)

..... **Appellant**

VERSUS

Taj Hari Mahal

(5 Residency Road, Jodhpur, Rajasthan)

..... **Respondent**

APPEARANCE:

Shri K. Poddar, Authorized Representative for the Appellant
None for the Respondent

**CORAM : HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 21 November, 2019

FINAL ORDER NO. 51547/2019

JUSTICE DILIP GUPTA

An Application has been filed by the Department, which is an
Appellant in this Appeal, for withdrawal of the Appeal in view of the

monetary limit prescribed in the Circular. The Application is allowed and the Appeal is dismissed as withdrawn.

(Dictated in the open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(BIJAY KUMAR)
MEMBER (TECHNICAL)

Rekha